

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 04th day of **February** 2021

Original Application No. 330/00334 of 2020

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhary, Member (A)

Pravesh Kumar, aged about 38 Years, S/o Shri Santosh Kumar, R/o Mohalla Azad Nagar, Jalalabad, Shahjahanpur – 242212.

. . .Applicant

By Adv : Shri Vikas Goswami

V E R S U S

1. Union of India through its Secretary, Ministry of Communication (Department of Post), Dak Bhawan, New Delhi.
2. The Chief Post Master General, UP Circle, Lucknow.
3. Post Master General, Bareilly Region, Bareilly.
4. Superintendent of Post Offices, Shahjahanpur Division, Shahjahanpur.

. . .Respondents

By Adv: Shri Shree Prakash Rai

O R D E R

By Hon'ble Justice Vijay Lakshmi, Member (J)

Shri Vikas Goswami learned counsel for the applicant and Shri Shree Prakash Rai, learned counsel for the respondents, both are present in Court. The learned counsel for the parties agreed that the audio and visual quality is proper.

2. Heard learned counsel for both the parties on admission and perused the record available in pdf.
3. At the very outset learned counsel for the applicant submitted that the applicant will be satisfied if he is permitted to make fresh

representation before the respondent concerned who is the competent authority, ventilating all his grievances and the competent authority be directed to decide the said representation in a time bound manner by passing a reasoned and speaking order.

4. Learned counsel for the respondents has no objection against this limited prayer made by the applicant's counsel.

5. In view of the limited prayer made by the learned counsel for the applicant, no fruitful purpose will be served in keeping this matter pending and it is finally disposed of at the admission stage with the following directions to the parties :-

i. The applicant is directed to make a fresh representation, ventilating all his grievances, within a period of 15 days from today, before the competent authority amongst the respondents, alongwith certified copy of this order.

ii. The Competent authority amongst the respondents is directed to decide the aforesaid representation of the applicant by passing reasoned and speaking order, in accordance with law, within a period of 3 months from the date of receipt the said representation alongwith certified copy of this order.

iii. The order so passed on the aforesaid representation of the applicant shall be communicated to the applicant without any delay.

6. It is made clear that we have not expressed any opinion on the merits of the case.

7. There is no order as to costs.
8. Hon'ble Shri Devendra Chaudhary, Member (Administrative) has consented to this order during virtual hearing.

(Devendra Chaudhary)
Member (A)

/pc/

(Justice Vijay Lakshmi)
Member (J)